

ITEM NO.1

COURT NO.2

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CONMT.PET.(C) Nos. 1820-1822/2017 in CONMT.PET.(C) No. 413/2012 in  
C.A. No. 9833/2011

SECURITIES AND EXCHANGE BOARD OF INDIA

Petitioner(s)

VERSUS

SUBRATA ROY SAHARA AND ORS. & ORS.

Respondent(s)

(IA No. 147567/2023 - APPLICATION FOR PERMISSION  
IA No. 160131/2022 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 54042/2023 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 159484/2022 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 27489/2023 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 55526/2018 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 78070/2023 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 50405/2018 - CLARIFICATION/DIRECTION  
IA No. 50393/2018 - CLARIFICATION/DIRECTION  
IA No. 172867/2022 - CLARIFICATION/DIRECTION  
IA No. 161884/2022 - CLARIFICATION/DIRECTION  
IA No. 159473/2022 - INTERVENTION APPLICATION  
IA No. 27488/2023 - INTERVENTION APPLICATION  
IA No. 65863/2018 - INTERVENTION APPLICATION  
IA No. 78069/2023 - INTERVENTION APPLICATION  
IA No. 160124/2022 - INTERVENTION/IMPLEADMENT  
IA No. 54040/2023 - INTERVENTION/IMPLEADMENT  
IA No. 50392/2018 - INTERVENTION/IMPLEADMENT  
IA No. 16794/2020 - INTERVENTION/IMPLEADMENT  
IA No. 182909/2022 - INTERVENTION/IMPLEADMENT  
IA No. 183801/2023 - INTERVENTION/IMPLEADMENT  
IA No. 161889/2022 - INTERVENTION/IMPLEADMENT  
IA No. 55525/2018 - INTERVENTION/IMPLEADMENT)

WITH

CONMT.PET.(C) No. 260/2013 In C.A. No. 8643/2012 (XVII)  
(IA No. 136343/2018 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 102871/2019 - INTERVENTION/IMPLEADMENT)

R.P.(CrI.) No. 458/2014 In W.P.(CrI.) No. 57/2014 (X)  
(IA No. 14799/2014 - APPLICATION FOR INSPECTION OF FILE)

T.C.(C) No. 87/2014 (III-A)

W.P.(C) No. 1424/2019 (X)

W.P.(C) No. 1123/2020 (X)  
(FOR ADMISSION)

W.P.(C) No. 1427/2020 (X)  
(IA No. 7256/2022 - EARLY HEARING APPLICATION)

W.P.(C) No. 1333/2020 (X)  
(FOR ADMISSION)

Diary No. 26472/2020 (XVII)

C.A. Nos. 7443-7444/2021 (XVII)  
(IA No. 159618/2021 - STAY APPLICATION)

W.P.(C) No. 312/2022 (X)  
(FOR ADMISSION)

W.P.(C) No. 284/2022 (X)  
(FOR ADMISSION)

CONMT.PET.(C) No. 413/2012 In C.A. No. 9833/2011 (XVII)  
(IA No. 1/2013 - STAY APPLICATION)

CONMT.PET.(C) No. 412/2012 In C.A. No. 9813/2011 (XVII)  
(IA No. 183/2016 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS  
IA No. 68897/2024 - APPLICATION FOR PERMISSION  
IA No. 194846/2024 - APPLICATION FOR PERMISSION  
IA No. 169125/2022 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 203490/2022 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 191447/2023 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 188912/2024 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 118234/2020 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 44861/2021 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 99284/2021 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 109345/2022 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 188847/2024 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 10494/2019 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 41948/2021 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 78626/2021 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 95547/2022 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 203485/2022 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 30932/2018 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 58117/2020 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 7215/2023 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 114427/2017 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 138094/2018 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 52680/2020 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 35238/2021 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 71965/2021 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 202750/2022 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 203523/2022 - APPROPRIATE ORDERS/DIRECTIONS

- IA No. 43715/2020 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 24886/2021 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 68141/2024 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 49580/2017 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 136394/2021 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 203516/2022 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 88532/2023 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 48440/2024 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 47681/2017 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 88721/2017 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 123978/2017 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 166294/2019 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 44866/2021 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 176906/2022 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 6292/2024 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 87599/2017 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 163394/2019 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 130199/2020 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 48235/2018 - CLARIFICATION/DIRECTION
- IA No. 40383/2023 - CLARIFICATION/DIRECTION
- IA No. 115237/2017 - CLARIFICATION/DIRECTION
- IA No. 74012/2018 - CLARIFICATION/DIRECTION
- IA No. 260/2017 - CLARIFICATION/DIRECTION
- IA No. 87559/2017 - CLARIFICATION/DIRECTION
- IA No. 69648/2018 - CLARIFICATION/DIRECTION
- IA No. 160939/2018 - CLARIFICATION/DIRECTION
- IA No. 142662/2023 - CLARIFICATION/DIRECTION
- IA No. 18940/2018 - CLARIFICATION/DIRECTION
- IA No. 131658/2023 - CLARIFICATION/DIRECTION
- IA No. 11181/2018 - CLARIFICATION/DIRECTION
- IA No. 63773/2018 - CLARIFICATION/DIRECTION
- IA No. 137135/2018 - CLARIFICATION/DIRECTION
- IA No. 1446/2022 - CLARIFICATION/DIRECTION
- IA No. 58012/2018 - CLARIFICATION/DIRECTION
- IA No. 134546/2018 - CLARIFICATION/DIRECTION
- IA No. 91335/2019 - CLARIFICATION/DIRECTION
- IA No. 193416/2022 - CLARIFICATION/DIRECTION
- IA No. 56231/2018 - CLARIFICATION/DIRECTION
- IA No. 123268/2017 - CLARIFICATION/DIRECTION
- IA No. 78376/2018 - CLARIFICATION/DIRECTION
- IA No. 97945/2019 - EARLY HEARING APPLICATION
- IA No. 44867/2021 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 44863/2021 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 87565/2017 - EXEMPTION FROM FILING O.T.
- IA No. 115238/2017 - EXEMPTION FROM FILING O.T.
- IA No. 142664/2023 - EXEMPTION FROM FILING O.T.
- IA No. 99230/2019 - EXEMPTION FROM FILING O.T.
- IA No. 25/2014 - EXEMPTION FROM FILING O.T.
- IA No. 48237/2018 - EXEMPTION FROM FILING O.T.
- IA No. 60598/2017 - EXTENSION OF TIME
- IA No. 110/2015 - EXTENSION OF TIME

IA No. 22/2014 - INTERVENTION APPLICATION  
IA No. 231/2016 - INTERVENTION APPLICATION  
IA No. 78372/2018 - INTERVENTION APPLICATION  
IA No. 22814/2019 - INTERVENTION APPLICATION  
IA No. 228/2016 - INTERVENTION APPLICATION  
IA No. 136758/2019 - INTERVENTION APPLICATION  
IA No. 227/2016 - INTERVENTION APPLICATION  
IA No. 283/2017 - INTERVENTION APPLICATION  
IA No. 99229/2019 - INTERVENTION APPLICATION  
IA No. 144/2016 - INTERVENTION APPLICATION  
IA No. 194/2016 - INTERVENTION APPLICATION  
IA No. 278/2017 - INTERVENTION APPLICATION  
IA No. 55138/2017 - INTERVENTION APPLICATION  
IA No. 71960/2021 - INTERVENTION APPLICATION  
IA No. 123984/2017 - INTERVENTION APPLICATION  
IA No. 232/2016 - INTERVENTION APPLICATION  
IA No. 99712/2021 - INTERVENTION APPLICATION  
IA No. 163389/2019 - INTERVENTION/IMPLEADMENT  
IA No. 203489/2022 - INTERVENTION/IMPLEADMENT  
IA No. 142671/2023 - INTERVENTION/IMPLEADMENT  
IA No. 87563/2017 - INTERVENTION/IMPLEADMENT  
IA No. 48224/2018 - INTERVENTION/IMPLEADMENT  
IA No. 116947/2020 - INTERVENTION/IMPLEADMENT  
IA No. 37708/2023 - INTERVENTION/IMPLEADMENT  
IA No. 115235/2017 - INTERVENTION/IMPLEADMENT  
IA No. 41944/2021 - INTERVENTION/IMPLEADMENT  
IA No. 71987/2021 - INTERVENTION/IMPLEADMENT  
IA No. 203484/2022 - INTERVENTION/IMPLEADMENT  
IA No. 145099/2024 - INTERVENTION/IMPLEADMENT  
IA No. 69646/2018 - INTERVENTION/IMPLEADMENT  
IA No. 95545/2022 - INTERVENTION/IMPLEADMENT  
IA No. 114416/2017 - INTERVENTION/IMPLEADMENT  
IA No. 202747/2022 - INTERVENTION/IMPLEADMENT  
IA No. 203520/2022 - INTERVENTION/IMPLEADMENT  
IA No. 110821/2017 - INTERVENTION/IMPLEADMENT  
IA No. 43479/2020 - INTERVENTION/IMPLEADMENT  
IA No. 16501/2021 - INTERVENTION/IMPLEADMENT  
IA No. 90828/2019 - INTERVENTION/IMPLEADMENT  
IA No. 7584/2021 - INTERVENTION/IMPLEADMENT  
IA No. 203515/2022 - INTERVENTION/IMPLEADMENT  
IA No. 88529/2023 - INTERVENTION/IMPLEADMENT  
IA No. 32764/2019 - INTERVENTION/IMPLEADMENT  
IA No. 56/2015 - MODIFICATION OF COURT ORDER  
IA No. 182815/2024 - MODIFICATION OF COURT ORDER  
IA No. 129469/2018 - MODIFICATION OF COURT ORDER  
IA No. 123051/2021 - MODIFICATION OF COURT ORDER  
IA No. 78121/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES  
IA No. 119572/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES  
IA No. 233/2016 - PERMISSION TO FILE ANNEXURES

IA No. 47133/2017 - PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS  
IA No. 28/2014 - RELEASE OF THE PETITIONER)

T.C.(C) No. 83/2014 (XVII)

T.C.(C) No. 86/2014 (XVII)

T.C.(C) No. 84/2014 (XVII)

T.C.(C) No. 85/2014 (XVII)

C.A. Nos. 7152-7153/2016 (XVII-A)

(IA No. 23883/2024 - APPLICATION FOR SETTLEMENT  
IA No. 122100/2020 - APPLICATION FOR SUBSTITUTION  
IA No. 122101/2020 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 172155/2023 - EARLY HEARING APPLICATION  
IA No. 72714/2022 - RELEASE OF THE FIXED DEPOSIT)

C.A. Nos. 9224-9225/2016 (XVII-A)

MA Nos.1364-1365/2017 in C.A. No. 9813/2011 (XVII)  
(IA No. 123568/2017 - APPROPRIATE ORDERS/DIRECTIONS)

W.P.(C) No. 877/2018 (X)  
(IA No. 96025/2020 - APPLICATION FOR TAGGING/DETAGGING)

W.P.(C) No. 1459/2019 (X)

W.P.(C) No. 147/2024 (X)  
(FOR ADMISSION and IA No.53947/2024-EXEMPTION FROM FILING O.T.)

CONMT.PET.(C) Nos. 55-57/2016 IN CONMT.PET.(C) no. 413/2012,  
CONMT.PET.(C) no. 260/2013 @ CONMT.PET.(C) No. 412/2012 In C.A. No.  
9813/2011 (XVII)

Date : 03-09-2024 These matters were called on for hearing today.

CORAM :

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HON'BLE MR. JUSTICE M.M. SUNDRESH  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

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Mr. Agastya Shelat, Adv.  
Ms. Sukanya Das, Adv.  
M/s. Karanjawala & Co., AOR

UPON hearing the counsel, the Court made the following  
O R D E R

I.A. No. 111758/2023

This application filed by the applicant, Deepa Ingole, is allowed.

The execution proceedings pending before the State Consumer

Disputes Redressal Commission, Nagpur, Maharashtra can proceed in accordance with law.

We clarify that we have not commented on the merits.

All pleas and contentions are left open.

I.A. Nos. 182909/2022 and 172867/2022

I.A. No. 182909/2022 for impleadment is allowed, subject to all just exceptions.

Notwithstanding the pendency of the present proceedings, I.A. No. 172867/2022 is disposed of by observing that the proceedings pursuant to the Arbitral Award dated 04.10.2016 will proceed in accordance with law.

We clarify that we have not made any comments on the merits.

All pleas and contentions are left open.

I.A. No. 35238/2021

This application filed by the applicant(s), Sadhana and others, is allowed.

The execution proceedings pending before the National Consumer Disputes Redressal Commission can proceed in accordance with law.

We clarify that we have not commented on the merits.

All pleas and contentions are left open.

I.A. Nos. 43479/2020 and 43715/2020

I.A. No. 43479/2020 for impleadment is allowed, subject to all just exceptions.

I.A. No. 43715/2020 filed by the applicant, Anita Kishore Sahu, is allowed.

The execution proceedings pending before the State Consumer Disputes Redressal Commission can proceed in accordance with law.

We clarify that we have not commented on the merits.

All pleas and contentions are left open.

I.A. Nos. 163394/2019 and 163389/2019

I.A. No. 163389/2019 for impleadment is allowed, subject to all just exceptions.

I.A. No. 163394/2019 filed by the applicant(s), Hemant Sharad Kathikar and another, is allowed.

The execution proceedings pending before the State Consumer Disputes Redressal Commission can proceed in accordance with law.

We clarify that we have not commented on the merits.

All pleas and contentions are left open.

I.A. Nos. 32764/2019, 97945/2019 and 30932/2018

I.A. Nos. 97945/2019 and 32764/2019 for impleadment/early hearing are allowed, subject to all just exceptions.

I.A. No. 30932/2018 is also allowed.

The execution proceedings pending before the National Consumer Disputes Redressal Commission can proceed in accordance with law.

We clarify that we have not commented on the merits.

All pleas and contentions are left open.

**I.A. No. 136758/2019**

Application for intervention/impleadment is allowed, subject to all just exceptions.

The execution proceedings pending before the District Consumer Disputes Redressal Forum can proceed in accordance with law.

We clarify that we have not commented on the merits.

All pleas and contentions are left open.

**I.A. Nos. 160939/2018 and 58012/2018**

I.A. No. 160939/2018 filed by the applicant(s), Sadhana Mehra and others, is allowed.

I.A. No. 58012/2018 is also allowed.

The execution proceedings pending before the National Consumer Disputes Redressal Commission can proceed in accordance with law.

We clarify that we have not commented on the merits.

All pleas and contentions are left open.

**I.A. No. 114427/2017**

This application filed by the applicant(s), Smt. Vasanti and others, is allowed.

The execution proceedings pending before the National Consumer Disputes Redressal Commission can proceed in accordance with law.

We clarify that we have not commented on the merits.

All pleas and contentions are left open.

**I.A. 114416/2017**

This application for impleadment is allowed, subject to all just exceptions.

**I.A. Nos. 115235/2017 and 115237/2017**

I.A. Nos. 115235/2017 for impleadment is allowed, subject to all just exceptions.

I.A. Nos. 115237/2017 is also allowed and it is clarified that the execution proceedings pending before the District Consumer Disputes Redressal Forum can proceed in accordance with law.

We also clarify that we have not commented on the merits.

All pleas and contentions are left open.

**I.A. Nos. 263/2017 and 264/2017**

I.A. No. 263/2017 for impleadment is allowed, subject to all just exceptions.

I.A. No. 264/2017 is also allowed.

The applicant is permitted to proceed with the execution proceedings in accordance with the law.

We clarify that we have not made any comments on merits.

All pleas and contentions are left open.

**I.A. No. 256/2017**

Prayer for impleadment is allowed, subject to all just

exceptions.

It is clarified that the execution proceedings pending before the State Consumer Disputes Redressal Commission can proceed in accordance with law.

I.A. No. 256/2017 is accordingly disposed of.

We also clarify that we have not commented on the merits.

All pleas and contentions are left open.

I.A. Nos. 87559/2017, 87563/2017 and 131658/2023

I.A. No. 87563/2017 for impleadment is allowed, subject to all just exceptions.

It is clarified that the execution proceedings pending before the State Consumer Disputes Redressal Commission can proceed in accordance with law.

I.A. Nos. 87559/2017 and 131658/2023 are accordingly dismissed.

We also clarify that we have not commented on the merits.

All pleas and contentions are left open.

I.A. No. 55138/2017

This application for impleadment/intervention is allowed, subject to all just exceptions.

I.A. No.240/2016

Prayer for impleadment is allowed, subject to all just



exceptions.

It is clarified that the execution proceedings pending before the State Consumer Disputes Redressal Commission can proceed in accordance with law.

I.A. No. 240/2016 is accordingly disposed of.

We also clarify that we have not commented on the merits.

All pleas and contentions are left open.

I.A. No. 241/2016

Prayer for impleadment is allowed, subject to all just exceptions.

It is clarified that the execution proceedings pending before the State Consumer Disputes Redressal Commission can proceed in accordance with law.

I.A. No. 241/2016 is accordingly disposed of.

We also clarify that we have not commented on the merits.

All pleas and contentions are left open.

I.A. No. 242/2016

Prayer for impleadment is allowed, subject to all just exceptions.

It is clarified that the execution proceedings pending before the State Consumer Disputes Redressal Commission can proceed in accordance with law.

I.A. No. 242/2016 is accordingly disposed of.

We also clarify that we have not commented on the merits.

All pleas and contentions are left open.

I.A. No. 243/2016

Prayer for impleadment is allowed, subject to all just exceptions.

It is clarified that the execution proceedings pending before the State Consumer Disputes Redressal Commission can proceed in accordance with law.

I.A. No. 243/2016 is accordingly disposed of.

We also clarify that we have not commented on the merits.

All pleas and contentions are left open.

I.A. No.167/2016

Prayer for impleadment is allowed, subject to all just exceptions.

It is clarified that the execution proceedings pending before the State Consumer Disputes Redressal Commission can proceed in accordance with law.

I.A. No. 167/2016 is accordingly disposed of.

We also clarify that we have not commented on the merits.

All pleas and contentions are left open.

I.A. No.166/2016

Prayer for impleadment is allowed, subject to all just exceptions.

It is clarified that the execution proceedings pending before the National Consumer Disputes Redressal Commission can proceed in accordance with law.

I.A. No. 166/2016 is accordingly disposed of.

We also clarify that we have not commented on the merits.

All pleas and contentions are left open.

I.A. No. 227/2016

Prayer for intervention/impleadment is allowed, subject to all just exceptions.

Notwithstanding the pendency of the present proceedings, the applicant(s), Rahul Doshi, is permitted to proceed in accordance with the law.

We clarify that we have not commented on the rights/interests and obligations of the applicant(s), Rahul Doshi, or Sahara Prime City Ltd., and the opposite party before the consumer court/forum.

The consumer complaint filed before the consumer court/forum is restored to its original number and shall proceed in accordance with law.

I.A. No. 227/2016 is accordingly disposed of.

All pleas and contentions are left open.

I.A. Nos. 69646/2018 and 69648/2018

I.A. No. 69646/2018 for impleadment is allowed, subject to all just exceptions.

In view of the fact that the 7.44 acres of land was already

acquired by the National Highways Authority of India, and title cannot be conferred on the applicant(s), we direct the Securities and Exchange Board of India<sup>1</sup> to refund the amount of ₹1,62,15,614/- (Rupees one crore sixty two lakh fifteen thousands six hundred fourteen only) within a period of eight weeks from the date a copy of this order is received by them. No interest will be paid.

It will be open to the SEBI to get in touch with the authorities to ascertain as to whether any compensation amount is lying deposited. If any amount is lying deposited, steps will be taken to deposit the same in the SEBI Sahara Refund Account.

I.A. No. 69648/2018 is disposed of accordingly.

I.A. Nos. 41944/2021 and 41948/2021

I.A. No. 41944/2021 for impleadment is allowed, subject to all just exceptions.

It is open to the applicant(s) to approach the revenue authority for the issue of Patta. In case the applicant(s) is still aggrieved, it will be open to the applicant(s) to take recourse to appropriate remedies in accordance with law. The Sale Deed has already been executed in favour of the applicant(s).

I.A. No. 41948/2021 is accordingly disposed of.

I.A. No. 65863/2018

Prayer for intervention/impleadment is allowed, subject to all just exceptions.

1 For short "SEBI"

The applicant, Punjab National Bank, can proceed under the Recovery of Debts and Bankruptcy Act, 1993 and The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

The learned counsel appearing for the non-applicant(s) states that One Time Settlement has already been approved. We make no comments in this regard.

We clarify that we have not commented on the merits of the case.

All pleas and contentions are left open.

I.A. No. 65863/2018 is accordingly disposed of.

**I.A. Nos. 55525/2018 and 55526/2018**

I.A. No. 55525/2018 for impleadment is allowed, subject to all just exceptions.

Notwithstanding the order dated 07.02.2018, the applicant(s) can proceed in accordance with law.

All pleas and contentions are left open.

I.A. No. 55526/2018 is disposed of accordingly.

**I.A. No. 50405/2018**

The oral prayer for change of cause title made by the learned counsel appearing for the applicant(s), Parinee Developers Ltd., stating that in view of the change in the name of the applicant(s), Parinee Developers Ltd. to Ramaranjan Developers Private Limited,

is accepted and allowed. The amended memo of parties will be filed within four weeks.

Notwithstanding the pendency of the present proceedings and the order dated 07.02.2018, the proceedings pending before the Bombay High Court in Company Petition No. 1086/2015 are permitted to proceed in accordance with law.

All pleas and contentions are left open.

The application is disposed of accordingly.

**I.A. No. 50392/2018**

This application for impleadment is allowed, subject to all just exceptions.

**I.A. No. 50393/2018**

The oral prayer for change in cause title made by the learned counsel appearing for the applicant(s), Parinee Developers Ltd., stating that in view of the change in the name of the applicant(s), Parinee Developers Ltd. to Ramaranjan Developers Private Limited, is accepted and allowed. The amended memo of parties will be filed within four weeks.

It is clarified that notwithstanding the pendency of the present proceedings and the order dated 07.02.2018, the proceedings pending before the Bombay High Court in Company Petition No. 1086/2015 are permitted to proceed in accordance with law.

All pleas and contentions are left open.

The application is disposed of accordingly.

I.A. No. 48235/2018

No order is required in the present application.

The application is dismissed.

I.A. Nos 11181/2018, 169444/2022, 193416/2022, 87599/2017 and 232/2016

These applications are misconceived and are dismissed.

I.A. Nos. 37708/2023, 40383/2023, 7219/2023, 7215/2023 and 78121/2023

We are not inclined to entertain the present applications and leave it open to the applicant(s), Sameera Estates Pvt. Ltd., to take appropriate proceedings for redressal of their grievance, as permissible by law.

We clarify that we have not commented on the merits.

All pleas and contentions are left open.

Recording the aforesaid, the applications are disposed of.

I.A. Nos. 283/2017 and 33975/2017

I.A. No. 283/2017 for intervention/impleadment is allowed, subject to all just exceptions.

I.A. No. 33975/2017 is disposed of, giving liberty to the applicant(s), ISS Facility Services India Pvt. Ltd. & Modern Protection & Investigations Pvt. Ltd. to initiate proceedings in accordance with law.

We clarify that we have not commented on the merits.

All pleas and contentions are left open.

I.A. Nos. 260-262/2017

These applications have been filed by the Reserve Bank of India<sup>2</sup> (RBI) with regard to the affairs of Sahara India Financial Corporation Limited<sup>3</sup>. It is stated that the RBI has filed a petition for winding up against SIFCL.

No orders are required to be passed in the present applications as it is stated that investments have been sold and an amount of ₹94.85 crores has been deposited in the SEBI Sahara Refund Account. It is, however, disputed on behalf of the erstwhile director.

Re-list after four weeks.

I.A. No. 251/2017

None is present on behalf of the Union of India/Directorate of Enforcement to press this application.

In the interest of justice, no adverse order is passed today.

Re-list on 05.09.2024.

I.A. Nos. 253-255/2017

These applications are dismissed as infructuous with liberty to the applicant(s) to raise all pleas and conditions in Writ Petition (C) No. 877/2018.

2 For short "RBI"

3 For short "SIFCL"



**I.A. Nos. 278-279/2017**

No orders are required to be passed in the present applications, except observing that the applicant(s) is entitled to raise all pleas and contentions, if aggrieved, before the appropriate forum/court.

We also clarify that the property to be put up for sale is the unsold inventory and not the property where the title has already been transferred to a third party in accordance with law.

The applications are disposed of accordingly.

**I.A. Nos. 123978/2017 and 123984/2017**

These applications have become infructuous and, accordingly, disposed of.

**I.A. No. 231/2016**

None is present for the applicant(s).

It is also stated that the application has become infructuous as the property has been sold.

The application is dismissed in default.

**I.A. Nos. 216-217/2016**

In view of the order passed in the connected applications, the present applications have become infructuous and are accordingly dismissed.

I.A. Nos. 208/2016 and 22814/2019

Prayers for impleadment are allowed, subject to all just exceptions.

Notwithstanding the order passed today, the applicant(s) are permitted to take recourse to appropriate remedies for the redressal of their grievances.

All pleas and contentions are left open.

The applications are accordingly disposed of.

I.A. No. 194/2016 and 195/2016

The present applications have become infructuous.

The applications are dismissed accordingly.

I.A. Nos. 190-191/2016 and 273-274/2017

Prayer for intervention/impleadment is allowed, subject to all just exceptions.

The learned Senior Advocate appearing for Sahara India Prime City Limited submits that the said company does not intend to sell any land in the society/township known as Sahara City Homes at Coimbatore.

In view of the statement made, the applications are disposed of.

We clarify that in case the applicant(s) has any grievance on account of non-compliance and breach of the aforesaid statement, they will be entitled to approach the appropriate forum/court.

**I.A. Nos. 177-179/2016, 168/2016 and 116-118/2015**

We are not inclined to proceed with the present applications and leave it open to the applicant(s) to invoke the jurisdiction of the appropriate court/forum for adjudication of their grievances. Any such application/petition, if filed, will be considered and decided in accordance with law.

In case any direction has been issued for a refund of the money deposited by the applicant(s), the said order will be brought to the notice of this Court by filing an application for passing an appropriate order.

Recording the aforesaid, the applications are disposed of.

All rights and contentions of the parties are left open.

**I.A. No. 158/2016**

It is stated that the present application has become infructuous.

The application is dismissed accordingly.

**I.A. Nos. 144-146/2016**

We are not inclined to pass any orders in the present applications and leave it open to the applicant, Aamby Valley Esteemed Citizens Association, to take steps before the appropriate court/forum.

However, we clarify that the orders passed in the present

proceedings including the order dated 07.02.2018 will not be read as prohibiting any forum/court from passing any appropriate order.

All pleas and contentions are left open.

The applications are disposed of accordingly.

I.A. Nos. 192-193/2016

It is stated that these applications have become infructuous.

The applications are dismissed as infructuous.

I.A. No. 211/2016

Prayer for impleadement is allowed, subject to all just exceptions.

I.A. No.211/2016 is disposed of in terms of the order passed above in I.A. No. 69648/2018.

I.A. No. 239/2016

Learned counsel for the applicant(s) seeks permission to withdraw the present application.

In view of the statement made, the application is dismissed as withdrawn.

I.A. No. 131/2015

Re-list tomorrow, that is, on 04.09.2024.

(DEEPAK GUGLANI)  
AR-CUM-PS

(BABITA PANDEY)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR